

**Central Administrative Tribunal
Principal Bench**

OA No.2229/2016

New Delhi, this the 13th day of July, 2016

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K. N. Shrivastava, Member (A)**

Shailender Hooda
Aged 38 years
S/o Shri Raj Singh Hooda
R/o Civil Aerodrome,
Hissar (Haryana). ... Applicant.

(By Advocate : Shri Yogesh Sharma)

Versus

1. Union of India
Through Secretary
Ministry of Civil Aviation
Govt. of India,
Rajiv Gandhi Bhawan,
New Delhi.
2. The Director General of Civil Aviation
Technical Centre, Govt. of India,
Rajiv Gandhi Bhawan,
New Delhi.
3. Union Public Service Commission
Through the Secretary
Recruitment Branch, Dholpur House,
Shahjahan Road,
New Delhi. ... Respondents.

: O R D E R (ORAL) :

Justice Permod Kohli, Chairman:

Heard.

2. Issue notice. Shri Gyanendra Singh, learned standing counsel appears and accepts notice on behalf of respondents No.1 & 2 and Shri R. N. Singh appearing on behalf of Shri R. V. Sinha, learned counsel accepts notice on behalf of respondent No.3.
3. In response to advertisement No.12/2015 inviting applications for various posts including one post of Director of Flying in Directorate

General of Civil Aviation, the applicant applied for the same. On being short listed, he was called for interview vide letter dated 18.01.2016. Result of the selection was declared on 04.02.2016. Name of the applicant was recommended to the Secretary, Government of India, Ministry of Civil Aviation. An offer of appointment was given to the applicant vide order dated 04.03.2016. The applicant accepted the same. He was asked to appear before the Medical Board vide order dated 16.03.2016. As stated in the OA, he was found fit by the Medical Board.

4. The grievance of the applicant is that he has not been formally appointed even though the entire selection process has been completed and he has accepted the offer of appointment. The applicant has made a representation dated 14.06.2016 to the Director General of Civil Aviation, New Delhi seeking appointment pursuant to his selection by the competent authority.

5. Keeping in view the nature of relief claimed, we dispose of this Application at the admission stage itself, with a direction to the respondents to take decision on the aforesaid representation of the applicant taking into consideration the facts narrated hereinabove, and pass a reasoned and speaking order within a period of one month from the date of receipt of certified copy of this order.

(K. N. Shrivastava)
Member (A)

(Justice Permod Kohli)
Chairman

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